

Election Urgent

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashok Road, New Delhi-110 001

No. 576/EXIT/ECI/LET/FUNC/JUD/SDR/Vol.I/2018

Dated: 10th December, 2018

To,

The Chief Electoral Officers

1. Gujarat
2. Jharkhand

Subject: -Bye-Elections to the State Legislative Assemblies, 2018 – Exit Poll – regarding.

Sir,

I am directed to forward herewith the Commission's Notification No. 576/Exit/ECI/LET/FUNC/JUD/SDR/Vol.I/2018, dated 10th December, 2018 with the request that this may be published in an extraordinary issue of the State gazette and a copy thereof may be sent to the Commission for record.

This may be brought to the notice of all concerned including news bureaus, media houses, radio and television channels etc.

Yours faithfully,



(Manish Kumar)

Section Officer

To be published in the
Gazette of India & States
Gazette of Gujarat & Jharkhand.

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New Delhi-110001

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NOTIFICATION

Whereas, the schedule for the Bye-Elections to the Legislative Assemblies in the States of Gujarat & Jharkhand, has been announced by the Commission vide Press Note No. ECI/PN/78/2018, dated 22nd November, 2018.

2. And whereas, as per the provisions of Section 126A of the R.P. Act, 1951, there shall be restrictions on conduct of any exit poll and publication and dissemination of result of such exit poll during such period as may be notified by the Election Commission in this regard;

3. Now, therefore, in exercise of the powers under sub-Section (1) of Section 126A of the R.P. Act, 1951, the Election Commission, having regard to the provisions of Sub-Section (2)(b) of the said Section, hereby notifies the period between **7.00 A.M.** and **5.30 P.M.** on **20-12-2018(Thursday)**, as the period during which conducting any exit poll and publishing or publicizing by means of the print or electronic media or dissemination in any other manner whatsoever, the result of any exit poll in connection with the said bye-elections announced vide the Commission's Press Note No. ECI/PN/78/2018, dated 22nd November, 2018 from **72-Jasdan Assembly Constituency in Gujarat and 71-Kolebira(ST) Assembly Constituency in Jharkhand**, shall be prohibited.

4. It is further clarified that under Section 126(1)(b) of the R.P. Act, 1951, displaying any election matter including results of any opinion poll or any other poll survey, in any electronic media, would be prohibited during the period of 48 hours ending with the hours fixed for conclusion of poll for the aforesaid bye-elections.

By order,


(N.T.BHUTIA)
SECRETARY

भारत के राजपत्र और
गुजरात एवं झारखण्ड राज्यों के
शासकीय राजपत्र में प्रकाशनार्थ ।

भारत निर्वाचन आयोग

निर्वाचन सदन, अशोका रोड, नई दिल्ली- 110001

संख्या 576/एक्जिट/पत्र/व्यवहारिक/विधिक/एस.डी.आर/खण्ड-1/2018

दिनांक- 10 दिसम्बर, 2018

अधिसूचना

यतः गुजरात एवं झारखण्ड राज्यों के विधान सभा के उप-निर्वाचन के संबंध में कार्यक्रम की घोषणा आयोग के दिनांक 22.11.2018 की प्रेस नोट संख्या ईसीआई/पीएन/78/2018 के द्वारा की जा चुकी है .

2. और यतः, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 126क के प्रावधानों के अनुसार इस संबंध में निर्वाचन आयोग द्वारा यथा अधिसूचित इस अवधि के दौरान किसी भी प्रकार के एक्जिट पोल के संचालन और उसके परिणामों तथा ऐसे एक्जिट पोल के परिणाम के प्रसार पर प्रतिबंध होगा,

3. यतः, अब, लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 126क की उप-धारा (1) के अधीन शक्तियों का प्रयोग करते हुए भारत निर्वाचन आयोग, उक्त धारा की उप-धारा (2)(ख) के उपबंधों के संबंध में एतद्वारा, 20-12-2018 (बृहस्पतिवार) को पूर्वाह्न 07.00 बजे से अपराह्न 05.30 बजे के बीच की अवधि को, ऐसी अवधि के रूप में अधिसूचित करता है जिसके दौरान आयोग के दिनांक 22-11-2018, की प्रेस नोट संख्या ईसीआई/पीएन/78/2018 के द्वारा घोषित गुजरात में 72-जसदण विधान सभा निर्वाचन क्षेत्र एवं झारखण्ड में 71-कोलेबिरा(अ.ज0जा0) से उप-निर्वाचन के संबंध में किसी भी प्रकार के एक्जिट पोल का संचालन तथा प्रिंट या इलेक्ट्रॉनिक मीडिया द्वारा इसका प्रकाशन या प्रचार अथवा किसी भी अन्य तरीके से उसके प्रसार पर प्रतिबंध रहेगा।

4. इसके अतिरिक्त यह भी स्पष्ट किया जाता है कि लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 126(1)(ख) के अधीन उपर्युक्त साधारण निर्वाचनों तथा उप निर्वाचनों के संबंध में संबंधित मतदान क्षेत्रों में मतदान की समाप्ति के लिए नियत समय के साथ समाप्त होने वाले 48 घंटों की अवधि के दौरान किसी भी प्रकार के निर्वाचन संबंधी मामले का, किसी भी ओपीनियन पोल या अन्य किसी पोल सर्वे के परिणामों सहित, प्रदर्शन किसी भी इलेक्ट्रॉनिक मीडिया से करने पर प्रतिबंध रहेगा ।

आदेश से,



(एन0टी0भूटिया)

सचिव